CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 770/MP/2025 along with IA No. 80/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003, Regulation 15 of CERC, Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking termination of the Connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with Amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India without any financial liability.
Petitioner	:	Viento Renewables Private Limited (VRPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Mridul Gupta, Advocate, VRPL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Ms. Ishanika Das, Advocate, SECI Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Respondents did not oppose the said request. Acceding to the request of the learned counsel for the Petitioner, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **14.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)